

6. Shri N. R. Muniswamy
7. Shri Tarkeshwar Pandey*

12.48 hrs.

STATEMENT RE. ORGANISATION OF ASSAM

12.47 hrs.

CONVICTION OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following telegrams dated the 7th May, 1968 from the Magistrate First Class, Chaziabad :—

"Shrimati Ganga Devi and Shri Sunderlal, Members, Lok Sabha, were convicted this day for an offence under Section 447 I.P.C. to pay a fine of Rs. 500/- each or in default each one of them to undergo rigorous imprisonment for three months. They were released immediately after allowing on their request ten days' time to pay fine imposed on them."

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, फिर वही बात हो रही है। इस में 447 धारा के बारे में कह दिया है, जिस से कुछ पता नहीं चलता है। नियम में साफ लिखा है कि उन को कारण देना चाहिये। बार-बार यहां पर इस का उल्लंघन हो रहा है। आप उन को आदेश दीजिये।

MR. SPEAKER : We will bring it to their notice. Whatever telegram I received exactly verbatim I have quoted now. I will inform them that they must give the reasons.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, I have seen the press reports in the *Statesman* of 6th May 1968 to the effect that a formula for Assam's reorganisation has been approved by the Internal Affairs Committee of the Cabinet and that the status of Sub-federation is envisaged for Hill districts under that formula. The question of reorganisation of Assam has been engaging the active attention of the Government. The matter was no doubt considered at a meeting of the Internal Affairs Committee a few days ago but the Committee did not approve any particular formula. In fact, the matter has been placed before the Cabinet, which is still to take a decision. I may mention that we had had a discussion with the leaders of parties in Parliament on the question of reorganisation of the State of Assam on 27th November, 1967. We had agreed that the question was a delicate and difficult one and would require persistent efforts to find a satisfactory solution which would be in the larger national interest. We have been making efforts in this direction and have now reached a stage when a final decision has to be taken. In this context I would not like to say anything more by way of comment on the press report except that the term "Sub-federation" did not occur to us so far and that no particular formula has so far been accepted by Government.

12.49 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Thirty-first Report

SHRI KHADILKAR (Khed) : Sir, I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT RE. RAILWAY ACCIDENT AT ANAPARTI

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Mr. Speaker, Sir, information has been received that 38 Down Madras-Howrah Janata Express collided with the rear of a Down Goods Train at Anaparti Station on Rajahmundry-Waltair Section of the South Central Railway at about 01.48 hours this morn-